

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1116  
TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2022**

**“INADEQUATE CGHS FACILITIES”**

**1116 SHRI HIBI EDEN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:-

- (a) whether the Government is aware that healthcare facilities provided under the Central Government Health Scheme in various parts of the country are inadequate if so, the details thereof and the reasons therefor;
- (b) the remedial measures taken by the Government in this regard;
- (c) whether the Government has made any assessment with regard to availability of CGHS dispensaries in various cities in proportion to the number of eligible beneficiaries; and
- (d) if so, the details and the outcome thereof along with the corrective steps taken by the Government in this regard?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): Central Government Health Scheme (CGHS) is a contributory health scheme. The scheme provides primary health care services viz. OPD and medicines to the beneficiaries through a network of 334 Allopathic and 97 AYUSH CGHS Wellness Centres in 75 cities across the country. Beneficiaries under the scheme are also entitled to avail IPD/ Hospitalization treatment facilities in government hospitals, empanelled private hospitals and in non-empanelled private hospitals too in case of emergency.

Opening of CGHS Wellness Centres in new cities and in existing CGHS covered cities is considered as per extant norms and subject to availability of resources. Opening of CGHS Wellness Centre is also subject to approval of Ministry of Finance for creation of new posts.